



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DEPUTY COMMISSIONER
ITANAGAR CAPITAL REGION: ITANAGAR

DC

No.DC/ICR/01/2020

Dated Itanagar the 3rd April'2020

ORDER

WHEREAS, in view of the prevailing COVID-19 lockdown, it has been observed that several sectors/colony committees/resident welfare associations within Itanagar Capital Region have erected temporary gates in their sectors/colonies thereby creating obstruction to movement of essential and emergency services.

WHEREAS, as per the directive issued by the Govt. vide order No.1-29/2020-PP (Pt-II) Dated 24/03/2020 and DM, ICR's order No.DM/CC/DDMA-01/2020 dated 25th March'2020 essential services and other emergency cases are exempted from the purview of the lockdown.

WHEREAS, erection of such gates although done with good intention has hindered access to various colonies and sectors of emergency services like medical emergency, fire, distribution of essential commodities including household LPG etc.

THEREFORE, under the circumstances, all the sector/colony committees/resident welfare associations under Itanagar Capital Region are hereby directed to dismantle the gates so erected and allow movement of essential services to respective sectors/colonies with immediate effect or regulate it in such manner that all essential and emergency services like ambulance, milk van, fire tender, essential ration/grocery delivery services, IMC works and essential pass holders/Deptts. are allowed to move without interruption. Failing which legal action shall be initiated against the violators of this order under appropriate sections of law.



Sd/-

[Komkar Dulom]

Deputy Commissioner
Itanagar Capital Region
Itanagar

Dated Itanagar the 3rd April'2020

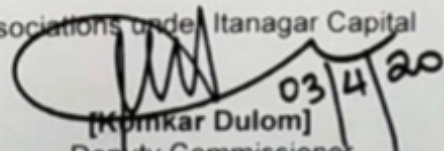
Memo No.DC/ICR/01/2020

Copy for information to:-

1. The Secretary to HCM, Govt. of Arunachal Pradesh.
2. The SPA to Hon'ble Minister (Home), Govt. of Arunachal Pradesh.
3. The US to CS, Govt. of Arunachal Pradesh.
4. PS to DGP, Govt. of Arunachal Pradesh.
5. PS to IGP (Law & Order), Govt. of Arunachal Pradesh.

Copy for necessary action to:-

1. The Superintendent of Police, Capital, Itanagar. He may depute police personnel to remove/regulate such temporary structures.
2. The ADM cum CEO, Itanagar.
3. All Executive Magistrates, ICR to ensure dismantling of temporary gates in their respective sectors.
4. The SDPO, Itanagar/Naharlagun.
5. The DIPRO, ICR.
6. The OC PS Itanagar/Naharlagun/Nirjuli/Banderdewa.
7. LO to DC, ICR.
8. All sector/colony committees/resident welfare associations under Itanagar Capital Region.
9. Office copy.


[Komkar Dulom]
Deputy Commissioner
Itanagar Capital Region
Itanagar